

**OFFICE ORDER NO. 38 OF 2020**


- Ref.: 1. Hon'ble Supreme Court Order, dated 23<sup>rd</sup> March, 2020
2. Hon'ble High Court Circular, dated 15<sup>th</sup> April, 2020.
3. This Office Order No.30 of 2020, dated 24<sup>th</sup> April, 2020.
4. Hon'ble High Court Guidelines, dated 3<sup>rd</sup> June, 2020.

In pursuance to the Office Order No.30 of 2020, dated 24<sup>th</sup> April, 2020, the liberty to the practicing Advocates and Litigants was given to deposit the entire arrears of amount/s of rent / compensation / penalties and such other deposits, which were remained to be deposited from 21<sup>st</sup> March, 2020 within 15<sup>th</sup> days from the date of reopening of the Court, in which the period of making deposit is expired.

As per the directions issued by the Hon'ble High Court, the Court will start its functioning partially with effect from Monday, the 8<sup>th</sup> June, 2020.

Since the Courts are partially working and considering the prevailing situation and in exercising of the powers conferred by the Hon'ble High Court, Bombay, vide its Circular, dated 15<sup>th</sup> April, 2020, the undersigned is hereby further order that the practicing Advocates and Litigants are hereby at liberty to deposit entire arrears of amount/s of rent / compensation / penalties and such other deposits, which were pending from 21<sup>st</sup> March, 2020 within 15<sup>th</sup> days from the date of full-fledged reopening of the Court Business.

COURT OF SMALL CAUSES            }  
  }  
MUMBAI : 5<sup>TH</sup> JUNE, 2020            }

  
( S. C. More )  
Chief Judge